

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 88/2025

In the matter of:

Devidas Khatri

.....Applicant

Versus

MoEF&CC & Ors.

.....Respondent(s)

NDOH: -09.01.2026

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New Delhi:

Dated: 08. 08. 2026

Delhi Pollution Control Committee

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 03.03.2025.**

I, Siddhartha Gautam, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3rd Floor, Block-A, IT Park, Shastri Park, Delhi-110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 03.03.2025, the Applicant raised the issue regarding illegal mushrooming of e-waste collection and recycling centres near Delhi and across the Country. This Hon'ble Tribunal pleased to issue notice to Union of India, CPCB, UPPCB, RSPCB, DPCC, HSPCB, and some private respondent.



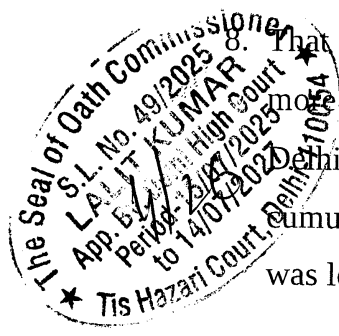
- (2)
3. That about 2.5 Lakh Metric Tonnes of E-Waste is generated in Delhi per year. Presently, there is no Authorized E-waste Recycler/ Processor in NCT of Delhi and therefore, E-waste generated in Delhi is being processed / recycled mainly through the E-waste Recyclers/Processors in neighboring states of UP and Haryana.
 4. That Govt. of NCT of Delhi has plan to establish E-Waste Eco Park in 8.5 Hectares (21 Acre) Plot in Holambi Kalan in Delhi. The Capacity of the proposed E-Waste Eco Park is 50,000 TPD. The land use change from residential to utility has been notified by MoHUA vide Notification dated 18.06.2025, however, said land is yet to be handed over to the Environment Department, GNCTD.
 5. That the said E-Waste Eco Park is to be developed by DSIIDC through its Concessionaire for which DSIIDC is taking necessary action. Department of Environment has already provided Rupees 10 Crore to DSIIDC for Consultancy Services for the said Project. Activities in the proposed E-waste Eco- Park will include Refurbishment, Disassembly, Segregation, Stocking of segregated materials (Metals, Plastics, Glass, Components, etc.) and Recycling Reprocessing of E-Waste. The E-waste Eco- Park shall have an authorized refurbishing market as a secondary product sale market for electronic goods, batteries, chargers, laptops, PC, and mobiles. For the said Project, the Environmental Clearance will be required from the Ministry of Environment, Forest and Climate Change (MoEF&CC) under the provisions of EIA Notification dated 14.09.2006.
 6. That DSIIDC has engaged M/s Ernst & Young as a consultant for the above project. The DPR. Request for Proposal (RFP) for on-boarding of Concessionaire and Concession Agreement has been approved by the



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Steering Committee. The project will be implemented on Design, Build, Finance, Operate, and Transfer (DBFOT) Model on Public Private Partnership (PPP) basis and tender for on-boarding of Concessionaire will be floated by DSIIDC shortly.

7. That, GNCTD has constituted a joint team comprising of officials of DPCC, MCD, Revenue Department, Delhi Police and BSES Yamuna Power Ltd to take action against e-waste collection and recycling centres. A joint drives was carried out in areas like Mustafabad, Karawal Nagar, Dayalpur etc on 24.06.2025. During the inspection a total of five units were sealed by the MCD in Gali No. 8, Mahalaxmi Enclave, Mustafabad, Delhi-110094. A cumulative E-waste weighing 1260 kgs was seized and a total Environmental Damage Compensation (EDC) of Rs. 1,77,180/- (Rupees One Lakh Seventy Seven Thousand One Hundred Eighty only) was levied which was recovered by DPCC later on. The E-Waste was handed over to CPCB approved recycler for final disposal as per E-waste Rules-2022.



8. That furthermore, such joint drives were also carried out on 21.11.2025. 2 more units were sealed in Gali No. 5, Mahalaxmi Enclave, Mustafabad, Delhi-110094 and a total of 420 Kg of E-Waste was lifted by recycler and cumulative EC of Rs. 69,060/- (Rupees Sixty Nine Thousand Sixty only) was levied.

9. That, the present status report may kindly be taken on record.

[Signature]
DEPONENT

I identify the deponent who
has signed in my presence

VERIFICATION

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I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 08 day of January, 2026.

Santana
DEPONENT



CERTIFIED THAT THE DEPONENT
Mr./Smt./Km. *Dr. Anshu K. Gupta*
W/o D/o.....
to..... *Dr. S. S. H. C. DPCC*
Identified by.....
as sole.....
Delhi on.....
that the Com.....
been read and.....
correct to his know.....
08 JAN 2026

Oath Commissioner Delhi

08 JAN 2026